

LID No. 4025/18
Rajender Prasad Yadav vs. Rajdhani Gas Services

13.08.2020

Present: None for the parties.

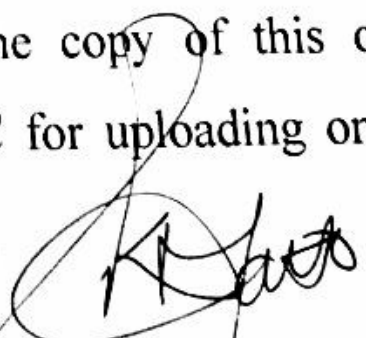
The matter was earlier fixed for 15.04.2020 for consideration on the application filed by the workman vide which he had sought direction to the management to produce certain documents. But the matter could not be taken up on that day, in view of spreading of covid 19.

The matter was also fixed for the evidence of the workman for 27.05.2020. But even on that day, the file could not be taken up in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for consideration on the said application on 04.11.2020 and for evidence of the workman on 27.02.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 1012/17
Hare Kishan Shukla vs. Abhinav Overseas Pvt. Ltd.

13.08.2020

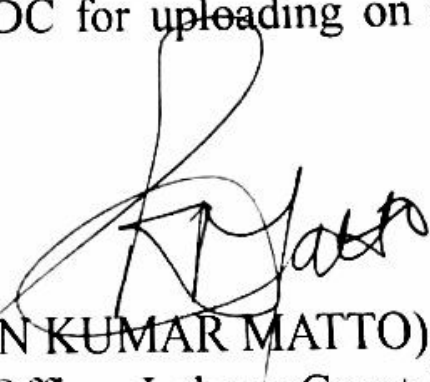
Present: none for the workman.
None for the management.
(Management earlier exparte.)

The matter was earlier fixed for 15.04.2020 for filing reply to the application filed by the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter is ordered to be listed on 22.10.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 2281/19
Praveen vs Guddi Churi Bhandar

13.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 15.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management for 15.04.2020 is not received back. Accordingly, fresh notice is ordered to be issued to the management on filing of email address and mobile phone number of the management along with complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **19.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LID no. 30/20

Balwant Singh vs Mehta Transport Corporation of India and others

13.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 10.07.2020 for service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management for 10.07.2020 on it's first address is received back with the report served, but, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **20.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 2278/19
Rajat Varshney vs Guddi Churi Bhandar

13.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 15.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management for 15.04.2020 is not received back. Accordingly, fresh notice is ordered to be issued to the management on filing of email address and mobile phone number of the management along with complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **19.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 8262/16
Lovekush Sahu vs. M/s Contentra Technology India Pvt. Ltd.

13.08.2020

Present: None for the parties.

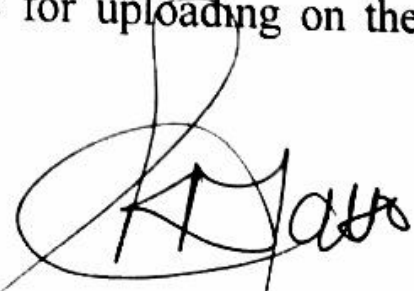
The matter was earlier fixed for 13.05.2020 for cross-examination of the workman and also for the service of the court notice to the management as the present matter was received by way of transfer and on 09.09.2019, no one had appeared on behalf of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

The court notice issued to the management for 13.05.2020 received back with the report unserved. Workman is directed to file email address and mobile phone number of the management within 10 days from today and on filing of the same, the court notice is ordered to be issued to the management.

Accordingly, the matter stands adjourned for 20.02.2021 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

13.08.2020

LIR No. 7495/16

Bajrangi Prasad vs. M/s Shine Travels & Cargo Pvt. Ltd.

13.08.2020

Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter is ordered to be listed on 11.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 388/20

Ramesh vs M/s Mother's Pride School

13.08.2020

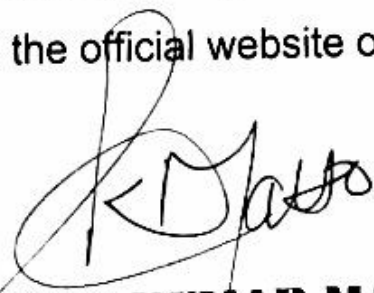
Present: None for the workman.

The matter was earlier fixed for 13.05.2020 for service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the workman for 13.05.2020 is received back with the report served.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number through whatsapp for the next date of hearing. Court notice to be issued to the workman is returnable on **14.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 1933/17

Lakshmi Naraiyan Tiwari vs. Riva Bath Fitting

13.08.2020

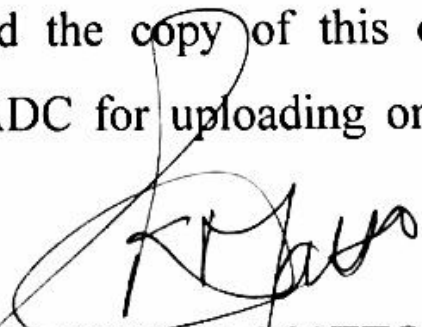
Present: Sh. Santosh Singh, AR for the workman.
None for the management.

The matter was earlier fixed for 10.07.2020 for filing reply and consideration on the application filed by the workman and also for payment of cost by the management to the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter is ordered to be listed for the same purpose on 27.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

13.08.2020

LIR No. 1248/20
Shahnawaz vs M/s Fashion Club

13.08.2020

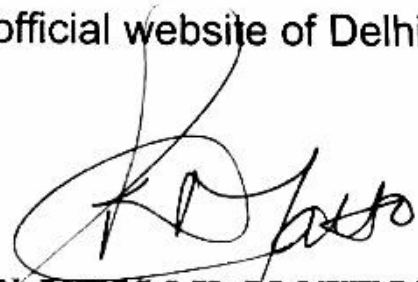
Present: None for the workman.

The matter was earlier fixed for 13.05.2020 for the service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that the court notice could not be issued to the workman in view of lockdown.

Accordingly, court notice is ordered to be issued to the workman on his mobile phone number, as mentioned in the reference, which is returnable on **15.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 2933/17

Rajkumar Mandal vs. M/s K.K. Steel Industries

13.08.2020

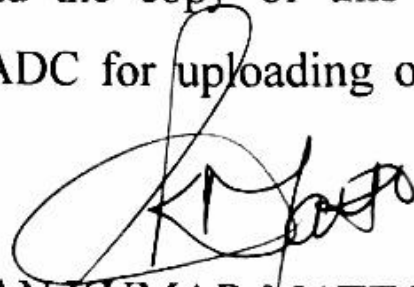
Present: None for the parties.

The matter is fixed for today for filing reply and consideration on the application filed by the workman

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter is ordered to be listed for the same purpose on 02.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 717/17

Bans Lochan vs. Deepak Tyre Sole

13.08.2020

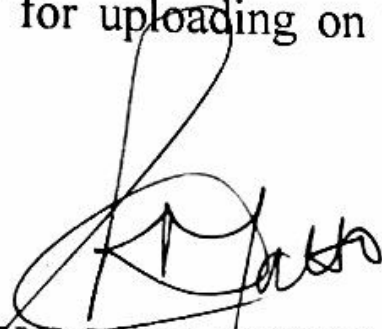
Present: None for the workman.
Sh. Abhik Mishra, AR for the management.

The matter is fixed evidence of the workman.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter is ordered to be listed on 23.02.2021 for the evidence of the workman. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copy thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 2622/17

Mridual Mishra vs. Shree Prachin Hanuman Mandir

13.08.2020

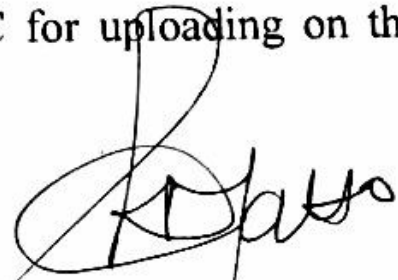
Present: None for the workman.
Management is already exparte.

The matter is fixed for today for exparte evidence of the workman.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter is ordered to be listed on 24.02.2021 for the exparte evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 2951/17
Vijender Singh vs. TIB Retail Pvt. Ltd.

13.08.2020

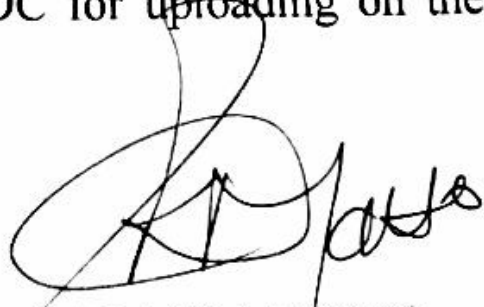
Present: Sh. Satyendra Mishra, AR for the workman.
Sh. Abhishek Sharma, AR for the management.

The matter is fixed today for evidence of the workman.

Ld. AR for the workman has submitted that he has supplied the copy of affidavit of the workman to the AR of the management and seeks adjournment as the workman has not come.

Accordingly, the matter is ordered to be listed on 25.02.2021 for the evidence of the workman. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

13.08.2020

LID No. 305/19
Satish vs. Ashametal Udyog

13.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the management.

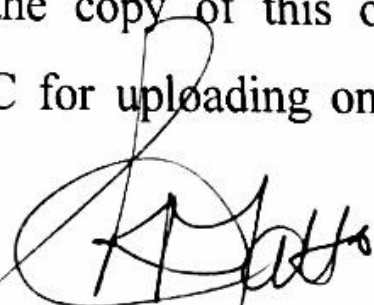
The matter was earlier fixed 10.07.2020 for the evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, Ld. AR for the workman has appeared through video conference and submitted that he has already sent the copy of affidavit of the workman to the management through post but the workman has not come today.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 24.02.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 4353/16
Ram Karan vs. M/s Vardhman Industrial Fasteners

13.08.2020

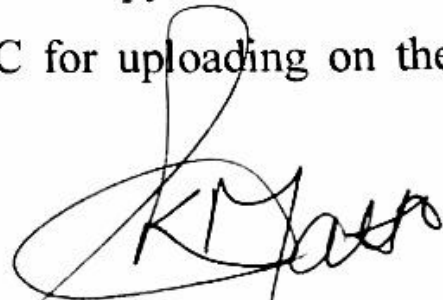
Present: None for the parties.

The matter was earlier fixed for 13.05.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter is ordered to be listed for evidence of the management on 11.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LID No. 488/16
Sumit Pandey vs. M/s Aashiya Embroidery & Ors.

13.08.2020

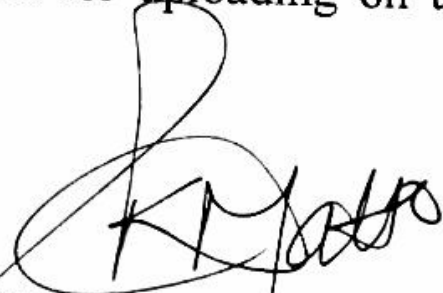
Present: None for the parties.

The matter was earlier fixed for 13.05.2020 for consideration on the application filed by the management for summoning the witness. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter is ordered to be listed on the date already fixed i.e. 13.10.2020 for evidence of the management and also for the consideration on the application filed by the management.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 1246/20
Madan Singh Rawat vs M/s Delhi Cranex Pvt Ltd.

13.08.2020

Present: None for the workman.

The matter was earlier fixed for 13.05.2020 for the service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that the court notice could not be issued to the workman in view of lockdown.

Accordingly, court notice is ordered to be issued to the workman on his mobile phone number, as mentioned in the reference, which is returnable on **15.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 1716/16

Narender Kumar vs. Shanvi Constructions Pvt. Ltd.

13.08.2020

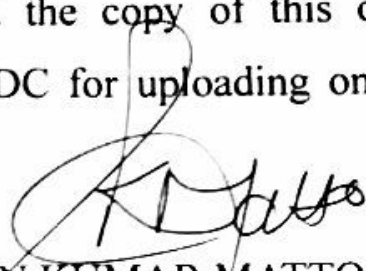
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of any of the parties through video conference to advance arguments.

Accordingly, the matter is ordered to be listed on 08.10.2020 for hearing final arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LID No. 384/19
Sanju vs. M/s Ashok Hotel

13.08.2020

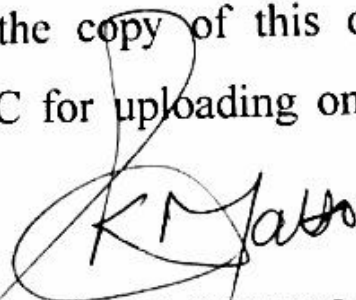
Present: None for the workman.
Management is already exparte.

The matter was earlier fixed for 13.05.2020 for hearing exparte final arguments. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter is ordered to be listed on 01.10.2020 for hearing exparte final arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 390/20
Raja Ram vs M/s Santee Exim Pvt Ltd.

13.08.2020

Present: None for the workman.

The matter was earlier fixed for 13.05.2020 for service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the workman for 13.05.2020 is received back with the report unserved, as the address of the workman is not proper.

Fresh court notice is ordered to be issued to the workman on his mobile phone number through whatsapp for the next date of hearing. Court notice to be issued to the workman is returnable on **14.10.2020**.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LID No. 50/18

Ashwani Kumar Pandey vs M/s Prudency Beverages

13.08.2020

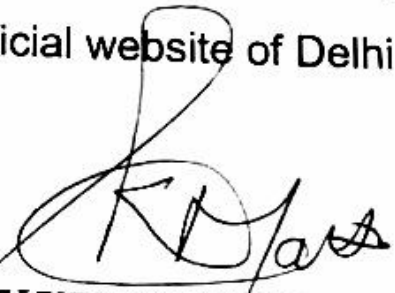
Present: None for the parties.

The matter is fixed for today for framing of issues.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for framing of issues on **15.09.2020**.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 1583/17

Dinesh Kumar vs. S.S. Jain Metal Works & Aalok Overseas

13.08.2020

Present: Sh. Santosh Singh, AR for the workman.
None for the management.

The matter was earlier fixed for 10.07.2020 for remaining evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Ld. AR for the workman has also submitted that he is out of station and he will summon certain witnesses.

Accordingly, the matter stands adjourned for the remaining evidence of the workman on 23.02.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

13.08.2020

LIR No. 5292/17

Pramod Kumar vs. M/s Sarna Export Ltd.

13.08.2020

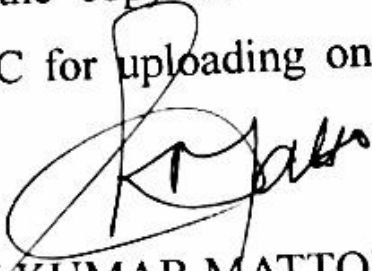
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of any of the parties through video conference to advance arguments.

Accordingly, the matter is ordered to be listed on 07.10.2020 for hearing final arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LID No. 419/16

Rameshwar Dayal Sharma vs. M/s The General Manager UT Limited

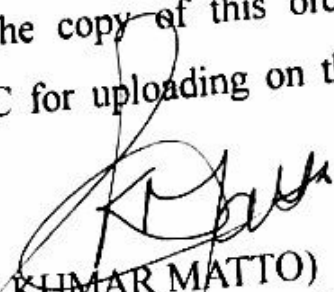
13.08.2020

Present: Sh. H.V. Singh, AR for the workman.
Sh. Gulshan Chawla, AR for the management.

The matter is fixed for hearing further final arguments of the Ld. AR for the management.

Part arguments heard. It is already 01.45 P.M. matter stands passed over till 02.00 P.M.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

At 02.05 P.M.

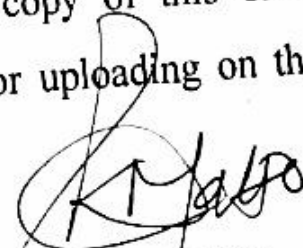
Present: Sh. H.V. Singh, AR for the workman.
Sh. Gulshan Chawla, AR for the management.

The matter was passed over for hearing further final arguments.

Arguments heard.

Matter stands adjourned for orders on 19.08.2020 at 4.00 P.M.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 2232/16
Mannohan Singh vs Bayan International School

13.08.2020

Present: Sh. Rajneesh Bhaskar, AR for the workman.
None for the management.

The matter was earlier fixed for 15.04.2020 for payment of the settled amount, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, the Id. AR for the workman has appeared through video conference, but, no one has appeared on behalf of the management through video conference.

The Id. AR for the workman has apprised to the court that the management has already prepared a demand draft of the settled amount and submitted that matter may be adjourned for some other day.

Accordingly, the matter stands adjourned for **22.08.2020** for payment of the settled amount and also for recording the statements of the parties.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020



LIR No. 3944/18
Parmatama Pathak vs Radisson Blu Hotel

13.08.2020

Present: Sh.Ajit Kumar Singh, AR for the workman.
Sh. Jitendra Bhardwaj, AR for the management.

The matter is fixed for filing of the receipt of the cost by the workman and also for framing of issues.

The Id.AR for the workman has submitted that the workman has already deposited the cost in the account of DLSA and he will file the receipt thereof on the next date of hearing.

Accordingly, the matter stands adjourned for filing the receipt of the cost by the workman and also for framing of issues on **04.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
13.08.2020

LIR No. 2276/19
Hari Chand vs Guddi Churi Bhandar


13.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 15.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management for 15.04.2020 is not received back. Accordingly, fresh notice is ordered to be issued to the management on filing of email address and mobile phone number of the management along with complete sets of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **19.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 2932/17
Vijay Kumar vs. M/s K.K. Steel Industries

13.08.2020

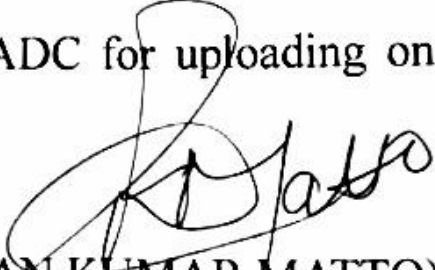
Present: None for the parties.

The matter is fixed for today for filing reply and consideration on the application filed by the workman

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter is ordered to be listed for the same purpose on 02.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LID No.499/19
Razab Ali vs. M/s AA Creation

13.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the management.

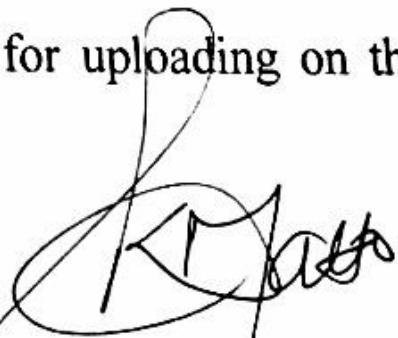
The matter was earlier fixed for 10.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Ld. AR for the workman also seeks adjournment as workman could not come today.

Accordingly, the matter is ordered to be listed on 25.02.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 2931/17
Vinay Rai vs. M/s K.K. Steel Industries

13.08.2020

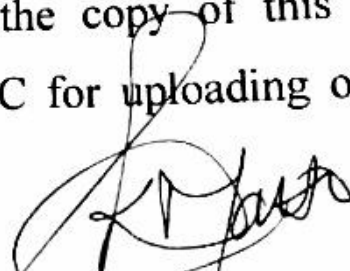
Present: None for the parties.

The matter is fixed for today for filing reply and consideration on the application filed by the workman

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter is ordered to be listed for the same purpose on 02.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LID No. 112/17
Shyam Milan vs. Triumph Motors & Anr.

13.08.2020

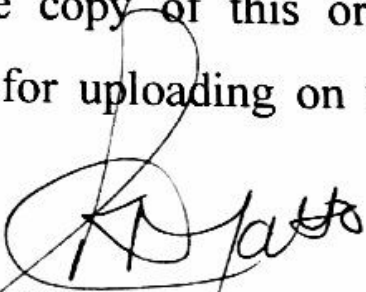
Present: Sh. Ajit Singh, AR for the workman.
Management is already exparte.

The matter was earlier fixed for 15.04.2020 for exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Ld. AR for the workman has appeared through video conference and seeks adjournment as workman could not come today.

Accordingly, the matter is ordered to be listed on 22.02.2021 for the exparte evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LID No. 118/17
Dharamvir vs. Triumph Motors & Anr.

13.08.2020


Present: Sh. Ajit Singh, AR for the workman.
Management is already exparte.

The matter was earlier fixed for 15.04.2020 for exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Ld. AR for the workman has appeared through video conference and seeks adjournment as workman could not come today.

Accordingly, the matter is ordered to be listed on 22.02.2021 for the exparte evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LID No. 114/17

Heera Lal vs. Triumph Motors & Anr.

13.08.2020

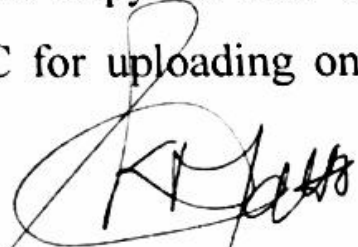
Present: Sh. Ajit Singh, AR for the workman.
Management is already exparte.

The matter was earlier fixed for 15.04.2020 for exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Ld. AR for the workman has appeared through video conference and seeks adjournment as workman could not come today.

Accordingly, the matter is ordered to be listed on 22.02.2021 for the exparte evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 1432/19
Amar Kumar Sinha vs M/s Ashok Enterprises

13.08.2020

Present: None for the workman.
None for the management.

The matter was earlier fixed for 25.04.2020 for talk of settlement, failing which for filing of rejoinder and framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on **14.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LID No. 870/16

Balvinder Kaur vs. J.R. Rice India Pvt. Ltd.

13.08.2020

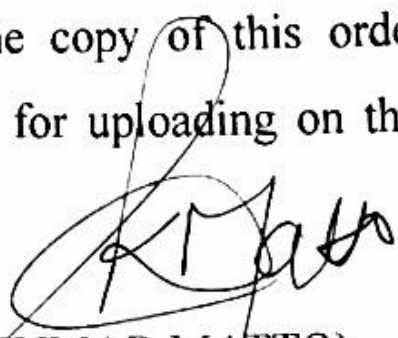
Present: Sh. Santosh Singh, AR for the ~~workman~~ ^{workman} ~~workman~~ ^{workman}
None for the management.

The matter was earlier fixed for 10.07.2020 for filing reply of the application filed by the workman for seeking direction to the management to produce certain documents and also for consideration thereon. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter is ordered to be listed on 18.09.2020 for filing reply and consideration on the said application.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

13.08.2020

LID No. 115/17
Vicky vs. Triumph Motors & Anr.

13.08.2020

Present: Sh. Ajit Singh, AR for the workman.
Management is already exparte.

The matter was earlier fixed for 15.04.2020 for exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Ld. AR for the workman has appeared through video conference and seeks adjournment as workman could not come today.

Accordingly, the matter is ordered to be listed on 22.02.2021 for the exparte evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 248/17
Kamla Devi vs M/s Guro Govind Singh Hospital

13.08.2020

Present: None for the LR's of workwoman.
None for the managements no.1 and 2.
Management no.3 is already exparte.

The matter was earlier fixed for 15.04.2020 for filing of an application to bring the LR's of the deceased workwoman on record, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on **17.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020



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LID No. ~~34119~~ 314/19 ✓
Sunita vs. M/s Orion Security Solution (P) Ltd.

13.08.2020

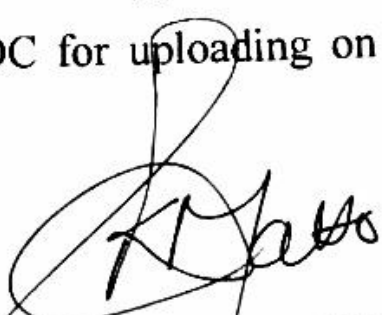
Present: None for the workwoman.
Management is already exparte.

The matter was earlier fixed for 13.05.2020 for entire exparte evidence of the workwoman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workwoman through video conference.

Accordingly, the matter is ordered to be listed for entire exparte evidence of the workwoman on 25.02.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LII No. 2282/19
Ravinder vs Guddi Churi Bhandar

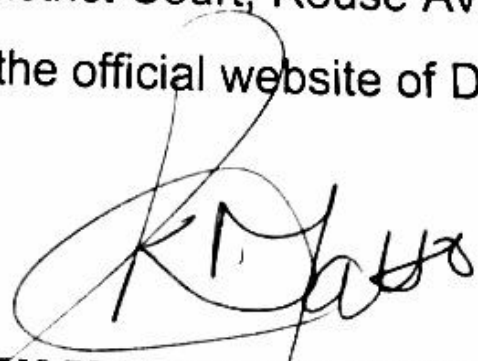
13.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 15.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management for 15.04.2020 is not received back. Accordingly, fresh notice is ordered to be issued to the management on filing of email address and mobile phone number of the management along with complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **19.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 1250/20
Muztaba Nadir vs M/s Fashion Club

13.08.2020

Present: None for the workman.

The matter was earlier fixed for 13.05.2020 for the service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that the court notice could not be issued to the workman in view of lockdown.

Accordingly, court notice is ordered to be issued to the workman on his mobile phone number, as mentioned in the reference, which is returnable on **15.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 1251/20
Mohd Aazam vs M/s Fashion Club

13.08.2020

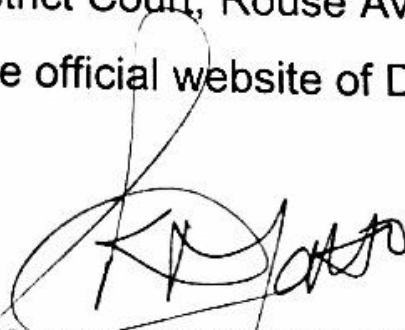
Present: None for the workman.

The matter was earlier fixed for 13.05.2020 for the service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that the court notice could not be issued to the workman in view of lockdown.

Accordingly, court notice is ordered to be issued to the workman on his mobile phone number, as mentioned in the reference, which is returnable on **15.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 2293/19
Amit Kumar vs M/s M-Swipe Pvt Ltd.

13.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 15.04.2020 for service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management for 15.04.2020 is received back with the report served. Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **19.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 391/20
Mahender Pal vs M/s Vista Coats

13.08.2020

Present: None for the workman.

The matter was earlier fixed for 13.05.2020 for service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the workman for 13.05.2020 is not received back, whereas, the court notice issued to the workman through union is received back with the report served.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number through whatsapp for the next date of hearing. Court notice to be issued to the workman is returnable on **14.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 6388/16
Shyam Singh vs. Esthetic International

13.08.2020

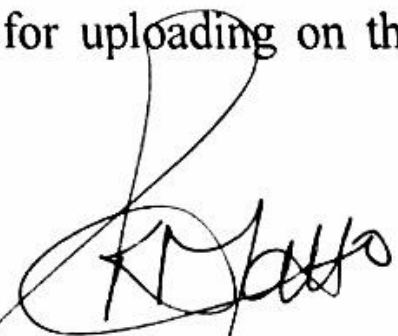
Present: None for the parties.

The matter was earlier fixed for 13.05.2020 for remaining evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the remaining evidence of the workman on 20.02.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copy thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 3948/18
Narash vs Hathway Digital

13.08.2020

Present: None for the workman.
 None for the managements no.1 and 2.
 Management no.3 is already exparte.

The matter was earlier fixed for 13.05.2020 for the awaiting the reports on the processes, earlier issued to the management no.1 and 2 and in the meantime, fresh processes were also ordered to be issued to the management no.1 and 2 on filing of complete sets of documents. The matter could not be taken up on 13.05.2020, in view of spreading of covid-19.

The notices earlier issued to the management no.1 and 2 are not received back. Fresh notices could not be issued to the management no.1 and 2, in view of non-filing of complete sets of documents by the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file e.mail addresses, mobile phone numbers of the managements no.1 and 2 and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements no.1 and 2, which are returnable on **10.11.2020**.

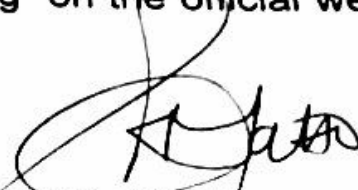
Ahlmad of this court is directed to send the copy of

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this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LID No. 220/16

Satish Pachauri vs Surbhee Industrial Products P Ltd.

13.08.2020

Present: None for the parties.

The matter is fixed for today for evidence of the workman and also for payment of cost of Rs. 500/- by the workman. It was last and final opportunity for the workman to conclude his entire evidence.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for evidence of the workman and also for payment of cost of Rs. 500/- by the workman on **17.02.2021**. It will be last and final opportunity for the workman to conclude the entire evidence. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

13.08.2020

LIR No. 2934/17
Man Singh vs. M/s K.K. Steel Industries

13.08.2020

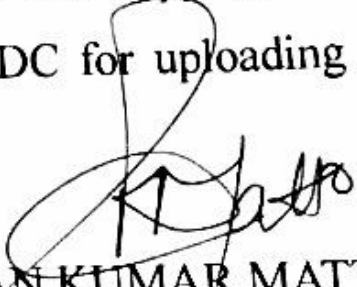
Present: None for the parties.

The matter is fixed for today for filing reply and consideration on the application filed by the workman

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter is ordered to be listed for the same purpose on 02.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 1249/20
Hayat vs M/s Fashion Club

13.08.2020

Present: None for the workman.

The matter was earlier fixed for 13.05.2020 for the service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that the court notice could not be issued to the workman in view of lockdown.

Accordingly, court notice is ordered to be issued to the workman on his mobile phone number, as mentioned in the reference, which is returnable on **15.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LCA No. 128/18
Ms Sureena Dalal vs. M/s TCG Media Ltd.

13.08.2020

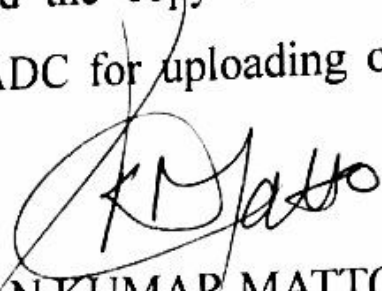
Present: Sh. Jasbir Chaudhary, AR for the workwoman.
Sh. Yashvardhan, AR for the management.

The matter was earlier fixed for 13.05.2020 for hearing arguments on the preliminary issue no.2. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, the Ld. AR for the management has submitted that he is desirous to file certain judgments and seeks adjournment.

Accordingly, the matter is ordered to be listed on 14.10.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 2283/19
Jitender Kumar vs Guddi Churi Bhandar

13.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 15.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management for 15.04.2020 is not received back. Accordingly, fresh notice is ordered to be issued to the management on filing of email address and mobile phone number of the management along with complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **19.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 1247/20
Intiyaz vs M/s Fashion Club

13.08.2020

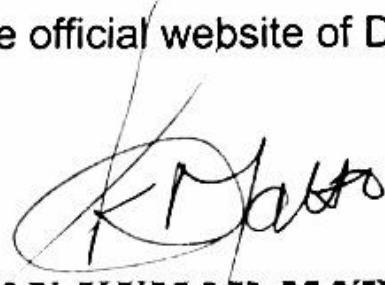
Present: None for the workman.

The matter was earlier fixed for 13.05.2020 for the service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that the court notice could not be issued to the workman in view of lockdown.

Accordingly, court notice is ordered to be issued to the workman on his mobile phone number, as mentioned in the reference, which is returnable on **15.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 282/17
Ram Barai vs. M/s Sandhu Engineering

13.08.2020

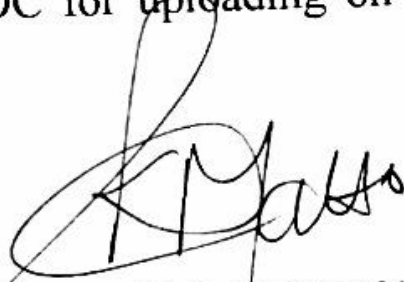
Present: None for the parties.

The matter was earlier fixed for 13.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter is ordered to be listed on 20.02.2021 for the evidence of the workman. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copy thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LID No. 112/17
Ramesh Sharma vs. Triumph Motors & Anr.

13.08.2020

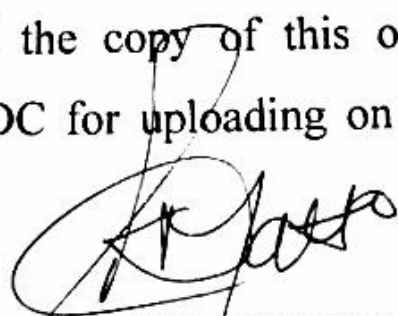
Present: Sh. Ajit Singh, AR for the workman.
Management is already exparte.

The matter was earlier fixed for 15.04.2020 for exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Ld. AR for the workman has appeared through video conference and seeks adjournment as workman could not come today.

Accordingly, the matter is ordered to be listed on 22.02.2021 for the exparte evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

13.08.2020

LIR No. 2291/19

Sunil Chand vs M/s Shakti Consulting and Solutions Pvt Ltd.

13.08.2020

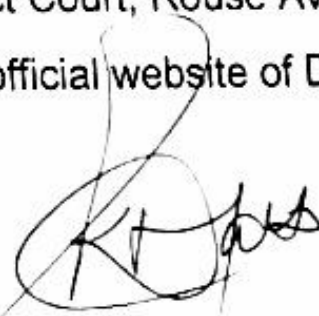
Present: None for the workman.

The matter was earlier fixed for 15.04.2020 for filing of the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for filing the statement of claim on **14.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 1634/17
Daulchand vs Shreeram and Sons

13.08.2020

Present: None for the workman.
None for the management no.1
None for management no.2
Management no.3 is already exparte.

The matter was earlier fixed for 10.07.2020 for filing an application to bring the LRs of the deceased management no.3 on record, for filing of fresh address of the management no.1 and for its service and also for filing of the receipt of the cost by the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the workman is directed to file fresh address, e.mail address, mobile phone number of the management no.1 and complete set of documents within 10 days from today, in the court and on filing of the same, the notices are ordered to be issued to the management no.1, which are returnable on **10.11.2020**.

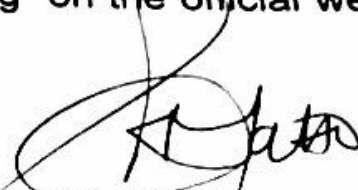
The workman is also directed to deposit the cost within 10 days from today and file the receipt of the cost on the next date of hearing.

Ahlmad of this court is directed to send the copy of

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this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 2277/19

Rakesh Kumar vs Guddi Churi Bhandar

13.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 15.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management for 15.04.2020 is not received back. Accordingly, fresh notice is ordered to be issued to the management on filing of email address and mobile phone number of the management along with complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **19.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 389/20

Rajesh Nagar vs M/s Amazon Service Seller Pvt Ltd.

13.08.2020

Present: None for the workman.

The matter was earlier fixed for 13.05.2020 for service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the workman for 13.05.2020 is not received back.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number through whatsapp for the next date of hearing. Court notice to be issued to the workman is returnable on **14.10.2020**.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 3421/16
Ramesh Pandit vs. Singh Packers

13.08.2020

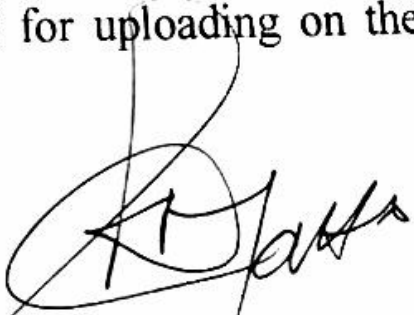
Present: None for the parties.

The matter was earlier fixed for 10.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 19.02.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 3803/16
Mantu Singh vs. Sagar Ratna Restorent Pvt. Ltd.

13.08.2020

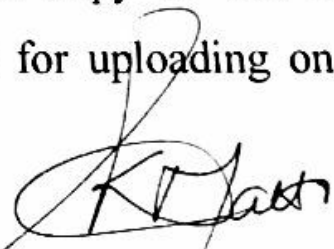
Present: none for the parties.

The matter was earlier fixed for 10.07.2020 for remaining evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for remaining evidence of the workman on 19.02.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
13.08.2020

LIR No. 2275/19
Mata Prasad vs M/s Auto Shades

13.08.2020

Present: None for the workman.

The matter was earlier fixed for 13.05.2020 for service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the workman is not received back. Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number as mentioned in the reference, which is returnable on **14.10.2020**.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 2279/19
Raj Kumar vs Guddi Churi Bhandar

13.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 15.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management for 15.04.2020 is not received back. Accordingly, fresh notice is ordered to be issued to the management on filing of email address and mobile phone number of the management along with complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **19.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LID No. 441/19

MD. Dusaïna vs Bisleri International Pvt Ltd etc.

13.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 10.07.2020 for filing of the written statement by the management no.1 and also for filing of fresh address of the management no.2 and for it's service, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

The workman has failed to file fresh address of the management no.2, so, the notice could not be issued to the management no.2.

Workman is directed to file e.mail address, mobile phone number of the management no.2 and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management no.2, which are returnable on **17.11.2020.**

Accordingly, the matter stands adjourned for service of management no.2 and also for filing of the written statement by the management no.1 on **17.11.2020.**

Ahlmad of this court is directed to send the copy of

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this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 1859/19
Kishan Bhawan Yadav vs M/s SSR Glass

13.08.2020

Present: None for the workman.
 None for the management.

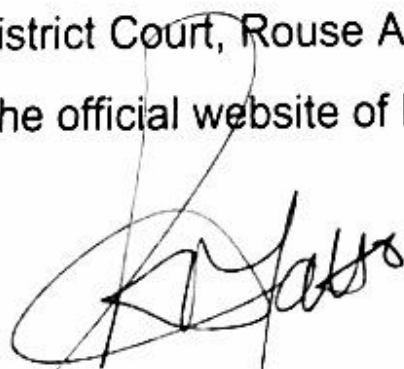
The matter was earlier fixed for 13.05.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

As, the workman failed to file copy of the statement of claim, so, the notice could not be issued to the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **18.11.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020

LIR No. 2274/19
Arjun Paswan vs M/s Auto Shades

13.08.2020

Present: None for the workman.

The matter was earlier fixed for 13.05.2020 for service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the workman is not received back. Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number as mentioned in the reference, which is returnable on **14.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
13.08.2020